

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO(s). 525 OF 2000

COMMON CAUSE (A REGD.SOCIETY)

Petitioner(s)

VERSUS

UNION OF INDIA  
(With office report )

Respondent(s)

WITH T.C.(C) NO. 11 of 2002

(With office report)

W.P(C) NO. 175 of 2006

(With office report)

W.P(C) NO. 671 of 2000

(With office report)

W.P(C) NO. 80 of 2006

(With office report)

Date: 23/10/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

HON'BLE MR. JUSTICE AFTAB ALAM

For appearing parties:

Ms. Kamini Jaiswal,Adv.

Ms. Sunita Sharma, Adv.

Mrs. Sushma Suri, Adv.

Mr. D.S. Mahra, Adv.

Mr. Sudarshan Singh Rawat, Adv.

Dr. Aurobindo Ghosh, Adv.

Mr. Balraj Dewan, Adv.

Mr. Vishwajit Singh, Adv.

Mr. Himanshu Munshi, Adv.

UPON hearing counsel the Court made the following  
ORDER

W.P.(Civil) No. 525/2000

The petition is disposed of as having become infructuous in  
terms of the signed order.

( Sukhwinder )

( Anand Singh )

Sr. P.A.

Court Master

(signed order is placed on the file)

IN THE SUPREME COURT OF INDIA

WRIT ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 525 OF 2000

COMMON CAUSE (A REGD. SOCIETY)

... PETITIONER(S)

VS.

UNION OF INDIA

RESPONDENT(S)

...

ORDER

In this petition the petitioner has challenged the lifting of ban in

regard to sale of non-iodized salt. In short, the petitioner wanted the salt should be iodized. When the matter came up today, learned counsel submitted that the ban on sale of non-iodized salt has been reimposed, consequently this petition has become infructuous. The petition is disposed of as having become infructuous.

.....J.  
( R.V. RAVEENDRAN )

New Delhi;  
October 23, 2008.

.....J.  
( AFTAB ALAM )